

**CENTRAL ADMINISTRATIVE TRIBUNAL
COMMON BENCH**

O.A. No. 1269/94.

Date: -----

Mr. Madhukar Kailu Sonawane, ...
v/s

Applicant.

Central Railway.

Respondent.

CERAM:- HON'BLE SHRI B.S. HEGDE. M(3).
HON'BLE SHRI. M.R. KOLHATKAR. M(4).

TRIBUNAL'S ORDER.

Date: 21.4.95.

Shri B.S. Karkera for the applicant. None for the respondents.

2. Applicant has filed this O.A. against removal from service vide order dated 26/8/1992 and the appeal appellate order date 25.2.1993. It is true that the application is filed belatedly. The applicant states that he has sent an appeal on 6.4.1993, a copy of the same is not available on record. In the circumstances, he submitted that he may be allowed to file a review appeal which may be disposed of by a speaking order by the respondents.

3. We dispose of the O.A. with the following direction. Since the applicant has already filed a review application, he is permitted to file a fresh petition within 15 days from this order. On receipt of the same, the respondents are directed to dispose of the appeal by a speaking order within two months. Delay in filing the O.A. as well as the review petition is condoned.

Copy to :

1. Mr. A. S. Sonawane, applicant
C/o Shri. M.S. Karnik, Adv
2. Central Railway through
Mr. Subodh Joshi, Adv, for Respondent.